### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

## LOK SABHA UNSTARRED QUESTION NO.5661 TO BE ANSWERED ON FRIDAY, THE 04<sup>TH</sup> APRIL, 2025

### **DIGITIZATION IN COURTS**

### 5661. KM. SUDHA R:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of civil and criminal cases that are pending in the Supreme Court, the High Courts and subordinate courts for more than 40 years, State-wise and High Court-wise;
- (b) the amount of fund allocated, utilized for the modernization of courts, State-wise and High Court-wise;
- (c) the status of documents digitization programme in the country, State-wise and High Court-wise; and
- (d) whether the Government has proposed to create any additional benches of High Courts in the country, if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

### (SHRI ARJUN RAM MEGHWAL)

(a): As per the information available on the National Judicial Data Grid (NJDG), 03 civil cases and 0 criminal cases are pending for more than 40 years before the Supreme Court as on 02.04.2025. Further, a total of 20,093 civil cases and 3,506 criminal cases are pending for more than 40 years before High Courts as on 28.03.2025. The details of these cases are given

High Court-wise at *Annexure-I*. Furthermore, 4,638 civil cases and 5,567 criminal cases are pending for more than 40 years before the Subordinate Courts of the States/UTs as on 28.03.2025. The State/UT-wise details of these cases are at *Annexure-II*.

(b): Under the Centrally Sponsored Scheme for development of Judicial Infrastructure, funds are being released to States/UTs for construction of court halls, residential quarters for judicial officers, lawyers' halls, toilet complexes and digital computer rooms that ease the life of various stakeholders including the litigants, thereby aiding justice delivery. As on 28.02.2025, Rs.11886.29 crores have been released since the inception of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the Judiciary in 1993-94. The details of State-wise fund allocation and utilizationare at *Annexure-III*.

Further, e-Courts Mission Mode project, a Central Sector Scheme for the Information and Communication Technology (ICT) enablement of the Indian courts is being implemented. It aims at ushering a regime of maximum ease of justice by moving towards digital, on-line and paperless courts, through digitization of the entire court records and bringing in universalization of e-filing / e-payments through saturation of all court complexes with e-Seva Kendras. The Government has demonstrated its commitment in modernizing the judiciary with advanced digital infrastructure by significantly increasing budget allocations since 2015. The Union Cabinet in September, 2023 has approved eCourts Phase III (2023-2027) at an outlay of ₹7,210 crore, which is over four times the funding for Phase II. Under eCourts Phase – III, an amount of Rs. 1200 crorewasallocated for FY 24-25. The High Court wise expenditure details are at *Annexure – IV*.

(c): Government of India's resolve to promote digitization in the subordinate courts is evident from the significant outlay of Rs. 2038.40 crores

earmarked under the eCourts Project Phase III. Digitization of court records is at the core of the Information and Communication Technology (ICT) enablement initiatives in judicial domain. For effective hearing of court proceedings in virtual/paperless courts, availability of court records in digitized form is imperative. Accordingly, a sub-committee was constituted by the eCommittee, Supreme Court of India for preparing a Digital Preservation Standard Operating Procedure (SOP) for scanning, storage, retrieval, digitization of court records and preservation of legacy data and the same was approved by the Supreme Court on 21st October 2022.

As per the details provided by the eCommittee, Supreme Court of India, 1,99,49,45,317 pages have been digitized in the High Courts and 2,61,48,64,243 pages have been digitized in the District Courts, as on 28.02.2025. The High Court-wise status of the same is at *Annexure V*. The eCommittee, Supreme Court of India and the High Courts are working closely to ensure that scanning and digitization of records at the district level courts are done at an optimum pace.

(**d**): High CourtBenches established in accordance are with the recommendations made by the Jaswant Singh Commission and the judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government which is required to provide necessary financial resources and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal should also have the consent of the Governor of the concerned State. At present, there is no complete proposal pending with the Government for setting up of Bench(es) in any High Court.

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### **ANNEXURE-I**

# STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 5661 FOR ANSWER ON 04.04.2025 REGARDING 'DIGITIZATION IN COURTS'.

Sr. No.	Name of High Court	Civil	Criminal	Total
1	Allahabad	12368	3459	15827
2	Bombay	8	0	8
3	Calcutta	6127	43	6170
4	Telangana	176	0	176
5	Andhra Pradesh	129	0	129
6	Gujarat	4	0	4
7	Jammu and Kashmir&Ladakh	1	0	1
8	Karnataka	1	0	1
9	Madhya Pradesh	6	0	6
10	Punjab and Haryana	33	1	34
11	Rajasthan	8	3	11
12	Madras	170	0	170
13	Orissa	48	0	48
14	Patna	1014	0	1014
	Total	20093	3506	23599

Source: Data as available on National Judicial Data Grid (NJDG) as on 28.03.2025

### **ANNEXURE-II**

## STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 5661 FOR ANSWER ON 04.04.2025 REGARDING 'DIGITIZATION IN COURTS'.

Sr No.	State/UTs	Civil	Criminal	Both
1	Andhra Pradesh	4	14	18
2	Assam	9	0	9
3	Bihar	609	568	1177
4	Chhattisgarh	2	0	2
5	Delhi	19	0	19
6	Goa	49	1	50
7	Gujarat	8	1	9
8	Haryana	2	0	2
9	Jammu and Kashmir	3	0	3
10	Jharkhand	10	13	23
11	Karnataka	22	0	22
12	Kerala	18	1	19
13	Madhya Pradesh	7	2	9
14	Maharashtra	410	1287	1697
15	Manipur	0	3	3
16	Meghalaya	3	6	9
17	Odisha	11	74	85
18	Puducherry	2	0	2
19	Punjab	1	0	1
20	Rajasthan	73	1	74
21	Tamil Nadu	19	4	23
22	Telangana	1	7	8
23	Tripura	1	16	17
24	Uttar Pradesh	2735	558	3293
25	West Bengal	620	3011	3631
	Total	4638	5567	10205

Source: Data as available on National Judicial Data Grid (NJDG) as on 28.03.2025

### **ANNEXURE-III**

## STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 5661 FOR ANSWER ON 04.04.2025 REGARDING 'DIGITIZATION IN COURTS'.

			(As on 28.02.2025)
Sl. No.	States/UTs	Total funds (Sanctioned/Allocated Since 1993-94 to F.Y 2024-25 Dated. 28- 02-2025)	Funds Utilized (Since 1993-94 to F.Y 2024-25 Dated. 28-02-2025)
1.	Andaman & Nicobar Islands	14.34	14.34
2.	Andhra Pradesh	272.24	272.2
3.	Arunachal Pradesh	97.96	91.42
4.	Assam	349.76	349.7
5.	Bihar	558.4	558.
6.	Chandigarh	39.01	37.
7.	Chhattisgarh	224.91	224.9
8.	Dadar& Nagar Haveli and Daman & Diu	9.38	9.3
9.	Delhi	354.4	344.5
10.	Goa	63.01	52.5
11.	Gujarat	675.17	675.1
12.	Haryana	225.93	225.9
13.	Himachal Pradesh	66.24	6
14.	Jammu & Kashmir	282.57	269.8
15.	Jharkhand	267.57	267.5
16.	Karnataka	991.96	991.5
17.	Kerala	248.4	229.4
18.	Ladakh	8.33	8.3
19.	Lakshadweep	0.51	0.3
20.	Madhya Pradesh	863.71	863.7
21.	Maharashtra	1,076.64	1076.6
22.	Manipur	101.51	99.5
23.	Meghalaya	274.71	274.7
24.	Mizoram	103.07	103.0
25.	Nagaland	139.25	139.1
26.	Odisha	250.25	250.2
27.	Puducherry	71.95	65.5
28.	Punjab	602	597.4
29.	Rajasthan	528.87	528.8
30.	Sikkim	59.57	58.4
31.	Tamil Nadu	495.06	467.2
32.	Telangana	58.89	58.8
33.	Tripura	157.58	141.5
34.	Uttar Pradesh	1,756.41	1679.6
35.	Uttarakhand	301.94	297.1
36.	West Bengal	294.81	292.1
· · · · · · · · · · · · · · · · · · ·	Total	11,886.31	11,682.1

## STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 5661 FOR ANSWER ON 04.04.2025 REGARDING 'DIGITIZATION IN COURTS'.

S.No.	Name of High Court	Fund Utilised (Rs. In Crore)
1	Allahabad (Uttar Pradesh)	51.7791
2	Andhra Pradesh	31.7379
3	Bombay (Maharashtra, Goa, Diu & Daman and Nagar Dadar Haveli)	83.1874
4	Calcutta (West Bengal)	27.6514
5	Chhattisgarh	24.1667
6	Delhi	48.1893
7	Gauhati (Arunachal Pradesh, Assam, Mizoram and Nagaland)	53.7451
8	Gujarat	73.2124
9	Himachal Pradesh	6.8904
10	Jammu & Kashmir and Ladakh	14.5258
11	Jharkhand	29.217
12	Karnataka	67.4009
13	Kerala	32.607
14	Madhya Pradesh	76.8718
15	Madras (Tamil Nadu & Puducherry)	91.7467
16	Manipur	7.5355
17	Meghalaya	8.4751
18	Orissa (Odisha)	53.2409
19	Patna (Bihar)	89.5528
20	Punjab & Haryana (Punjab, Haryana & Chandigarh)	26.0111
21	Rajasthan	34.7246
22	Sikkim	8.9376
23	Telangana	28.57
24	Tripura	7.0494
25	Uttarakhand	19.9543
	Total	996.9802

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S. No.	High Court (State/UT)	Total No. of Pages digitized in High Court up to Current month	Total No. of pages digitized (including Taluka Courts) under the concerned High Court
1.	Allahabad (Uttar Pradesh)	53,47,89,659	97,45,60,893
2.	Andhra Pradesh	1,42,04,781	2,56,91,977
3.	Bombay (Maharashtra, Goa, Diu & Daman and Nagar Dadar Haveli)	3,46,09,102	7,25,424
4.	Calcutta (West Bengal)	4,89,38,686	0
5.	Delhi	22,93,29,647	10,90,01,868
6.	Gauhati (Arunachal Pradesh, Assam, Mizoram and Nagaland)	3,06,62,123	15,71,54,484
7.	Gujarat	5,37,090	82,430
8.	Himachal Pradesh	71,42,331	0
9.	Jammu & Kashmir and Ladakh	3,92,08,843	54,83,298
10.	Jharkhand	1,51,23,206	75,83,464
11.	Karnataka	2,69,43,999	3,44,31,202
12.	Kerala	5,86,92,719	91,17,722
13.	Madhya Pradesh	22,47,29,014	53,31,95,995
14.	Madras (Tamil Nadu & Puducherry)	14,55,99,531	8,19,05,103
15.	Manipur	52,78,155	48,45,673
16.	Meghalaya	8,45,702	33,31,430
17.	Orissa (Odisha)	4,45,35,424	11,75,81,662
18.	Patna (Bihar)	2,27,97,499	0
19.	Punjab & Haryana (Punjab, Haryana & Chandigarh)	27,41,99,318	50,66,96,188
20.	Rajasthan	10,43,40,362	52,25,444
21.	Sikkim	11,61,836	44,10,905
22.	Telangana	10,78,15,504	3,28,19,876
23.	Tripura	63,60,786	6,19,005
24.	Uttarakhand	1,71,00,000	4,00,200
25.	Chhattisgarh	0	0
	Total	1,99,49,45,317	2,61,48,64,243